

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 21546 OF 2020**

**Between:**

Jajula Arundhathi, D/o. Jajula Bhaskar, Age. 20 years, Occ Student, R/o.4-12-740/9,  
Dwarakamai Nagar Colony, Vanasthalipuram, R R District, Telangana.

**.....PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into MBBS/BDS course under Competent Authority Quota for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Competent Authority Quota for the academic year 2020-21.

**I.A.NO:1 OF 2020**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for counselling and admission into MBBS/BDS under Competent. Authority Quota for the academic year 2020-21, pending disposal of writ petition.

**Counsel for the Petitioner : SRI V.RAMESH REDDY(NOT PRESENT)**

**Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO**

**The Court made the following ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.21546 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Sri P.Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr.A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the inaction on the part of the University in not considering the case of the petitioner for counselling and admission to MBBS/BDS courses under Competent Authority Quota for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 14.12.2020 had permitted the petitioner to participate in the counselling.

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4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- P. CH. NAGABHUSHAMBA  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana at Hyderabad-500 055.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI V.RAMESH REDDY, Advocate [OPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO (OPUC)
6. Two CD Copies PA

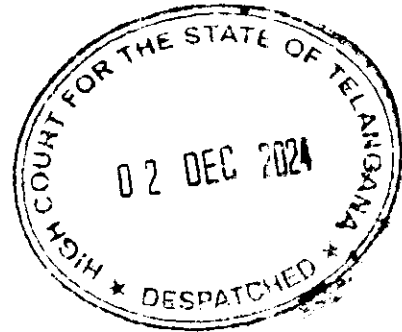
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**HIGH COURT**

**DATED:18/10/2024**

**ORDER**

**WP.No.21546 of 2020**



**DISPOSING OF THE W.P  
WITHOUT COSTS.**

RA  
29/10/24  
9 copies.